
(2017) 09 P&H CK 0058
In the Punjab And Haryana At Chandigarh
Case No : 11888-2013 (O&M)

Vijay Pal Singh

APPELLANT

Vs

Union of India and others

RESPONDENT

Date of Decision : 07-09-2017

Acts Referred:

Citation : (2017) 09 P&H CK 0058

Hon'ble Judges : P.B. Bajanthri

Bench : SINGLE BENCH

Advocate : Pratibha Yadav, ?Satya Pal Jain, ?Dheeraj Jain

Final Decision : Dismissed

Judgement

1. Petitioner is a candidate for the post of Junior Translator in (CSOLS) Examination 2012.
2. The respondents had prescribed certain qualification in consultation with the Department of Official Language in respect of candidates with 55% and above in EQ-I, E.Q.-II will be relaxed. E.Q. II is reproduced herein.
3. The respondents had issued corrigendum on 08.09.2017 in respect of the above issue, thereafter, proceeded with the selection. Petitioner participated in the process of selection and he has secured 123 marks in Paper-I, 125 marks in Paper-II and 43 marks in the interview. For want of necessary qualification like diploma or certificate course in the translation from Hindi to English and vice versa or two years of experience of translation work from Hindi to English and vice versa in the Central or

State Offices including Government of India Undertaking, to that extent petitioner name was not considered for selection. Therefore, the respondents have rightly rejected the petitioner's claim for selection and appointment to the post of Junior Translator. Thus, the petitioner has not made out a case so as to interfere with the impugned orders.

4. Accordingly, petition stands dismissed.